## GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS 8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI-110002

GNCTD/Tender/LJ&LA/2020-21/01 Dated: 25-06-2020

Tender Id:- 2020\_LAWJA\_192094\_1

## NOTICE INVITING TENDER FOR GROUP MEDICLAIM INSURANCE POLICY FOR ADVOCATES AND THEIR FAMILY MEMBERS.

The Government of the National Capital Territory of Delhi invites online notice inviting tender (e-tender) from IRDA accredited Insurance Companies/Corporations for providing Group Mediclaim Insurance Policy for tentatively 29077 Advocates enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and upto two dependent children.

Interested companies/corporations may submit Tender as per the attached format.

## Important Dates & Time:

S.I	Particulars	Date	Time
No.			
1.	Date and time of availability of e-tender	25.06.2020	6:00 PM
2	Last date & time for submission of tender	10.07.2020	01:00 PM
3	Pre-bid meeting and place	03.07.2020 in the Conference room of Pr. Secretary(Law, Justice & LA), Department of Law, Justice & LA, Government of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, Delhi-110002	2:00 PM
4	Date & Time of opening of Technical Bids	10.07.2020	3:00 PM
5.	Date & Time of opening of Financial Bids	Will be intimated to the technically qualified bidders at a later date.	

The bids/offers received after the due date and the time mentioned above will not be entertained under any circumstances. Incomplete and unsigned bids or bids not submitted in the prescribed format will be rejected without assigning any reason. The bids /offers should be complete in all respects and submitted to:

(Sanjay Kumar Aggarwal) Principal Secretary (Law, Justice & LA)

## **PROCEDURE FOR SUBMISSION:**

The eligible agencies shall submit their technical and financial bids on Delhi Government e-procurement portal i.e. https://govtprocurement.delhi.gov.in/nicgep/app

The tender document is also available on the website of this department at www.law.delhigovt.nic.in

No manual submission of the same shall be entertained.

Scanned copies duly signed and stamped of the following documents must be uploaded with the bids.

- (a) Duly completed Covering Letter as per Annexure-II, printed on the official letterhead of the bidder.
- (b) Technical Bid as per Annexure-I, Annexure-III and the terms and conditions duly signed.
- (c) Relevant supporting documents for the Technical Bid, if any.
- (d) Financial Bid as per Annexure- IV.
- (e) Scanned copy of EMD/Bid Security
- (f) Copy of Authority letter issued by the Insurance Company in favour of the signatory of tender document.
- (g) Copy of documents mentioned as A to G in Special terms and conditions.

## **TERMS AND CONDITIONS:**

- 1. The company should have a valid and subsisting license for providing Mediclaim Insurance from the appropriate government authorities e.g. IRDA etc.
- 2. The company should have a net reserve equivalent to at least 50% of the Mediclaim coverage for which the tenders are invited.
- 3. The company should not have been blacklisted by any government organization in the last 10 years.
- 4. The company should have experience of handling at least 3 group mediclaim insurance: policies, each covering 29077 beneficiaries or more for a minimum period of 2 years.
- Mediclaim coverage of INR 5 Lakhs per member must be provided for all the Advocates upto 85
  years of age, who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi
  and for their spouse and 2 dependent children as per definition of family as contained in
  ANNEXURE-III.
- 6. The company shall submit bid for the basic premium rate inclusive of GST and all applicable taxes.
- 7. Only one authorized representative of the bidder may be present at the time of pre-bid meeting and at the time of opening the tender.
- 8. Financial bids of technically qualified parties shall be opened at a subsequently notified later dates.
- 9. The Technical Evaluation Committee constituted by the Government of NCT of Delhi shall assess the ability of the agencies to render the requisite services based on the company profile, rating and on such other criteria as it may fix and furthermore, the Financial Bids of only those companies/corporations qualifying the technical evaluation shall be considered.
- 10. Bids which are late/vague/conditional/incomplete/not confirming to the procedure laid down

hereunder, in any respect whatsoever, will be rejected.

- 11. Bids sent by fax & e-mail will not be accepted.
- 12. The bidder must sign on each page of all the bid documents.
- 13. In case of any dispute arising from the interpretation of the terms and conditions of the tender documents, the decision of the Government of NCT of Delhi shall prevail as final and binding on all concerned.
- 14. The scheme proposed by the bidder must have provisions for new enrollment of Advocates registered with Bar Council of Delhi and also in the voter's list of Delhi to get coverage within 24 hours of communication from the Government of NCT of Delhi.
- 15. Reports including the claims of individuals and the details of settlement are to be furnished to the BAR COUNCIL OF DELHI on a monthly basis or as and when required by the GNCTD.
- 16. The successful bidder shall, at its own cost, comply with all the provisions, orders and notifications as may be issued by the IRDA, the Government and the competent authorities from time to time.
- 17. In case of any unsatisfactory service, suitable penalties as decided by the Government of NCT of Delhi shall be levied after issuing notice.
- 18. In case of failure in settlement of claims within the time frame provided, penalty will be enforced as per GNCTD norms.
- 19. The period of contract will initially be for one year and the same may be extended further by the competent authority of Govt. of NCT of Delhi on mutually agreed terms and conditions. Furthermore, the Contract is liable to be terminated with one month's notice, if any lapse or unsatisfactory performance of the company is noticed.
- 20. The Courts of New Delhi alone will have the exclusive jurisdiction to try any matter, dispute or reference arising out of this service between the bidders and the Government of NCT of Delhi.
- 21. The Government of NCT of Delhi reserves the right to modify/change/delete/add any further terms and conditions prior to issuing the contract. Further the Government of NCT of Delhi also reserves the right to cancel/withdraw the tender at any stage of tender process without assigning any reasons.
- 22. Arbitration- All disputes and differences which may arise between the GNCTD and the Insurance Company shall be referred to an Arbitrator appointed by the Delhi International Arbitration Centre, whose decision shall be final and binding on all concerned.
- 23. The bidders shall deposit earnest money of Rs. 50,00,000/-(Rupees Fifty Lakh only) in the form of Account Payee Demand Draft/Fixed Deposit Receipt/Banker's Cheque or Bank Guarantee from any of the Commercial Banks in favour of Principal Secretary, Department of Law, Justice & Legislative Affairs, Government of NCT of Delhi. EMD/Bid Security should be valid for a period of forty five days beyond the final bid validity period.
- 24. The successful bidder shall also deposit Performance Security for an amount of Five per cent (5%) of the value of the contract as specified in the bid documents in the form of Account Payee Demand Draft/Fixed Deposit Receipt/Banker's Cheque or Bank Guarantee from any of the Commercial Banks in favour of Principal Secretary, Department of Law, Justice & Legislative Affairs, Government of NCT of Delhi. Performance security should remain valid for a period of sixty days beyond the date of completion of all the contractual obligations of the successful bidder.
- 25. In addition to the submission of scanned copy of EMD/bid security, original physical copy of EMD/Bid security is required to be submitted in the tender box kept in room no. C-806 at 8th Level, C-Wing, Delhi Secretariat of Department of Law, Justice & LA, Government of NCT of Delhi.

## Last date of Submission of physical copy of EMD is 10.07.2020 up to 1:00 PM

### SPECIAL TERMS AND CONDITIONS

- Cashless facility should be provided in all the multi-specialty hospitals located in Delhi and other
  cities in India. Details of such hospitals are to be provided. All transactions with these
  hospitals should be totally cashless.
- 2. There should be a dedicated helpline (24x7) from the TPA of the Insurance Company available and the contact details thereof should be furnished in the tender. The contact details must include the name of the contact person, contact numbers and the postal & email address.
- The response time by the TPA at the time of admission and discharge should be a maximum of six hours.
- 4. Reports including claims of individuals and the details of settlement are to be furnished to the GNCTD on a monthly basis or as and when required by the GNCTD.
- 5. Admission and discharge support to and from the hospital should be provided, preferably on a 24x7 basis.

The Company/ Agency should also furnish the copies of following documents in addition to the documents asked for in the tender document:

- A. IRDA Accreditation Certificate.
- B. Details of the Government / Semi-Government / Government of India Undertaking/Autonomous Body or Private Body for which such Insurance Scheme has previously been provided covering at least 29077 beneficiaries or more for a minimum period of 2 years, along with proof thereof.
- C. Declaration asseverating that the company has a net reserve equivalent to at least 50% of the mediclaim coverage for which the tenders are invited, along with proof thereof,
- D. Affidavit declaring that the company has not been blacklisted by any government organization in the last 10 years.
- E. Details of the TPA.
- F. A dummy copy of the Mediclaim Insurance policy as applicable with detailed terms and conditions.
- G. The turn over certificate of the company for the financial years 2017-2018 and 2018-2019 relating to insurance business of the company duly certified by the Chartered Accountant.

(Signature of the Authorized Person)
Date:
Name
Mobile No

## **ELIGIBILITY CRITERIA**

Technical Requirements	Complied Yes / No	Supporting documents enclosed Yes / No
IRDA Accreditation Certificate		1637110
Adequate experience in providing at least 3 Group Mediclaim Insurance Policies, each covering at least 29077 beneficiaries or more for a minimum period of 2 years.		
Declaration that the company has a net reserve equivalent to at least 50% of the mediclaim coverage for which the tenders are invited.		
Affidavit declaring that the company has not been blacklisted by any government organization in the last 10 years.		
Tender documents duly signed on each page		
Cashless treatment in all major Hospitals located in Delhi. Name of such hospitals to be provided.		
24x7 helpline of TPA along with contact details of TPA.		
A dummy copy of Mediclaim Life Insurance policy.		

(Signature of the Authorised Person)
Date:
Name
Mobile No

(On office letter head)

Date.
То
The Principal Secretary, Department of Law, Justice & LA Government of NCT of Delhi, 8 <sup>th</sup> Level, C-Wing, Delhi Secretariat, Delhi-110002.
Dear Sir,
Sub: Notice Inviting Tender for "Group Mediclaim Insurance Policy for Advocates who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and upto two dependent children."
Ref; GNCTD/Tender/LJ&LA/2020-21/01 Dated:2020
With reference to the above, I am/We are enclosing our Notice Inviting Tender for "Group Mediclaim Insurance Policy for Advocates who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi and for their spouse and upto two dependent children."
I / We hereby confirm and declare that I / We have carefully read and understood the above referred Tender document, including all the instructions, terms & conditions and all the contents stated therein, as well as any/all the subsequent corrigenda published on the GNCTD website.
Thanking you
Yours faithfully,
(Signature of the Authorized Person)
Name
Mobile No.

## TECHNICAL BID FOR "MEDICLAIM LIFE INSURANCE POLICY FOR ADVOCATES WHO ARE ENROLLED WITH THE BAR COUNCIL OF DELHI AND ARE ALSO IN THE VOTERS' LIST OF DELHI"

Technical Details		Remarks
Group name		Remarks
Location	Delhi	
Commencement Date :	Domi	
Period :		
Terrou :		
Insured Group Details		
No. of Advocate	29077 (approx.)	
110101110100000	2,077 (approm)	
	Age-wise breakup of data	
	supplied by the Bar Council	
	of Delhi is enclosed	
	herewith as Appendix 'I').	
Total Nos. of Lives	1,16,308(approx.)	
(29077*4)	(One lakh sixteen thousand	
	(three hundred and eight	
	approx.)	
Advocate Definition	Advocates who are enrolled	
	with the Bar Council of	
	Delhi and are also in the	
	voters' list of Delhi.	
		In case of son, the
		coverage will be till he starts earning or till he
		attains the age of 25 years
		whichever is earlier.
Family Definition	Spouse and two dependent	
Family Definition	children	In case of daughter, the
		coverage will be till she
		starts earning or gets married or till she attains
		the age of 25 years,
		whichever is earlier.
Maximum Age	Upto 85 years	
Type of Policy	Floater	
Sum Assured	INR 5 Lakhs	
Coverage & Benefits		
Details, Remarks		
Domiciliary Hospitalisation(including	Covered	
COVID-19 cases)	Covered	
Coverage of Pre-Existing		
diseases	Covered	
Cashless facility	Applicable	_
30 days waiting	Period waived	
1 <sup>st</sup> year and 2 years	Waived	
expulsions	Warved	
30 days Pre and 60 days post		
hospitalization expenses	Covered	Limit upto sum insured.
Co Poyment	Not appliable	
Co-Payment	Not applicable	1 Poom Pont Do 7500/=
Sub limits for Disease or		1. Room Rent Rs. 7500/ per day (Max).
Room Rent capping		2. ICU – Rs. 15000/- per
Troom rem capping		day (max).
		(/.

Other Conditions	New entrants (Advocates) enrolled with Bar Council of Delhi and are in the voter' list of Delhi shall be included in the policy after their enrolment as an Advocate and on the communication from the Government of NCT of Delhi	
	Monthly declaration shall be given for additions <i>l</i> deletions	
	Pro rata Premium to be charged/adjusted in case of addition / deletion.	
	Premium benefits, bonus and discounts will be adjusted in the subsequent year premiums if the total collection of premiums exceeds the claim disbursed on the yearly basis by the insurance company.	
TPA	TPA Services involved (if any) and Name and contact details to be submitted	List of Network of authorized hospitals to be provided
Any Service Charges on Medical Bills	Should not be deducted from the individual claim.	

Name and Signature of Authorised Person

## APPENDIX- 'I'

# AGE WISE DATA OF ADVOCATES UP TO THE AGE OF 85 YEARS ENROLLED WITH BAR COUNCIL OF DELHI AS ON 01.12.2019\* (AS PROVIDED BY BAR COUNCIL OF DELHI ON 23.06.2020.)

Age Group	No.
21-25	2728
26-30	5539
31-35	4230
36-40	3931
41-45	3455
46-50	3001
51-55	2029
56-60	1306
61-65	1188
66-70	886
71-75	481
76-80	205
81-85	98
Total	29077

• Figures may vary as on date.

### FINANCIAL BID

For

"Group Mediclaim Insurance Policy for Advocates who are enrolled with the Bar Council of Delhi and are also in the voters' list of Delhi."

GROUP MEDICLAIM INSURANCE POLICY FOR 29077 ADVOCATES WHO ARE ENROLLED WITH THE BAR COUNCIL OF DELHI AND ARE ALSO IN THE VOTERS' LIST OF DELHI AND FOR THEIR SPOUSE AND TWO DEPENDENT CHILDREN

Sr. No.	Particulars	Total Premium
1.	Premium for coverage of INR 5.00 lakhs (per unit family) i.e. per Advocate and his family in terms of definition of "family", as contained in ANNEXURE-III, for a period of one year, inclusive of GST and applicable taxes etc.	
2.	Total figure in words	

## Note:

- All terms & Conditions as stated in the Tender Documents are to be complied with.
- Conditional bids are not acceptable.
- Bids submitted in the above format only are acceptable.
- \*\* In case the bid offer given by two or more companies contains same amount, the company having more turn over in related insurance field for the last two F.Y. i.e. 2017-2018 and 2018-2019 shall be preferred while awarding tender.

Name and Signature of Authorised Person Seal